

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 18<sup>th</sup> JULY, 2024, 02:30 P.M.**

**IA (IBC)/43/GB/2023  
IA (IBC)/56/GB/2023  
IA (IBC)/125/GB/2024  
IA(Liq) Progress Report/1/GB/2024  
In CP (IB)/23/GB/2019**

**Present: 1. Hon'ble Member (Judicial), Shri Deep Chandra Joshi  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	Punjab National Bank VS Shree Sai Smelters India Ltd.
Under Section	U/s 7 of IBC, 2016

For Petitioner (s) : Mr. Nishant Das, Adv.  
: Ms. Aatrayi Das, Adv.  
: Mr. Amit Pareek, CS  
: Ms. Anshika Khaitan, PCA for liquidator

For Respondent (s) : Mr. K. K. Nandi, Adv. for R-1 to R-3

**ORDER**

**IA (IBC)/43/GB/2023**

Both sides Counsel present. Pleadings are complete.

List for arguments on **30.08.2024**.

**IA (IBC)/56/GB/2023**

Both sides Counsel present. Pleadings are complete.

List for arguments on **30.08.2024**.

**IA (IBC)/125/GB/2024**

Ld. Counsel Mr. Nishant Das appears physically in the Court on behalf of the applicant herein.

Ld. Counsel Mr. K. K. Nandi is present R-1, R-2 and R-3, who submits that reply affidavit has already been filed and served on the opposite party. Ld. Counsel Mr. Amit Pareek representing

liquidator accepts notice and seeks three weeks time to file reply affidavit. Time granted. Copy of reply thereof shall be served on the counsel for the applicant. On the preliminary hearing of the submissions of the Ld. counsel for the applicant for interim reliefs, it is felt necessary that the matter should be heard in totality and thereafter any order can be passed.

Ld. Counsel for the applicant seeks permission to file rejoinder in respect of the reply received from R-1, R-2 and R-3. They may do so by following the procedure specified under NCLT Rules, 2016, within two weeks time.

List for further consideration on **30.08.2024**.

**IA(Liq)progress Report/1/GB/2024**

Ld. Authorized Representative CA Ms. Anshika Khaitan appears on behalf of the liquidator.

The second progress report filed with the application for the quarter ended on 30.06.2024 dated 05.07.2024 discussed and taken on file, subject to just exceptions.

Accordingly, this application is allowed and **disposed of**.

It is further mentioned that allowing of this application is limited only to the extent of taking the progress report on record.

Sd/-  
**Satya Ranjan Prasad**  
**Member (Technical)**

Sd/-  
**Deep Chandra Joshi**  
**Member (Judicial)**